

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6193 of 2021

Rameshwar Kumar Raut Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Prashant Kr. Rai, Advocate
For the State : Mr. Shekhar Sinha, P.P

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Giridih (T) P.S. Case No.276 of 2016 corresponding to G.R. No.2518 of 2016 instituted under Sections 406, 409, 420, 120 (B) of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has misappropriated public money by ignoring the financial rules and there is further allegation against him is that he being the owner of a vehicle which was engaged as 'Mamta Vaahan', was paid excess amount. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner is neither any Government employee nor he defalcated any money rather he received money for deployment of his vehicle in 'Mamta Vaahan' and he had no knowledge about the rules of the Government and the fact as to whether his vehicle was engaged in violation of the rules of the Government. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.-1st Class, Giridih within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.-1st Class, Giridih in connection with Giridih (T) P.S. Case No.276 of 2016 corresponding to G.R. No.2518 of 2016 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)